

FIR No.183/19
PS:Kotwali
U/s:302/201 IPC
State Vs. Ajay Singh Raghav

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh.Kunal Manav- Ld. Counsel for the applicant/ accused (through VC).

This is an application for grant of interim bail moved on behalf of applicant /accused.

Submissions heard.

Ld. Addl. PP has placed on record copy of reply, as received from concerned SHO on his whatsapp.

The aforesaid reply is stated to be completely silent as regards the averments in the para no.7 & 8 of the bail application.

Moreover, counsel for applicant has informed that he has submitted scanned copy of medical record of wife of applicant today only. In case, any such medical documents is submitted on the specified e-mail official ID by counsel for applicant, let copy thereof be sent to concerned IO/SHO, with direction to get the factum of averments made in relevant paras of the bail application and the medical document verified from concerned doctor and to submit report before the Court on next date.

At request, put up on 28.04.2020 for arguments on the bail application through VC.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

Bail Application No.
FIR No.106/12
PS:Kamla Market
U/s:302/307/186/353/333/109/34 IPC
State Vs.Akash

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh. Aman Madan-Ld. Counsel for the applicant/ accused (through VC).

This is an application for grant of interim bail moved on behalf of applicant /accused.

Ld. Addl. PP has filed copy of reply of SI Mahesh Kumar Bhargav of PS Kamla Market, as received on his whatsapp.

Submissions heard.

The reply is found to be completely silent as regards the averments in the para nos. 4 to 11 of the bail application.

IO / SHO is directed to file detailed reply with regard to averments made in para nos. 4 to 11 of the bail application before the Court on next date. They be also directed to verify the copy of medical treatment of record of father of applicant/ accused, as annexed with the bail application and to submit the report before the Court on next date.

At request, put up on 30.04.2020 for arguments on the bail application through VC.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.139/11
PS:IP Estate
U/s:364A/302/120B IPC
State Vs. Raju Lal Jat

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh.Anand Kumar Dewidi and Sh. Saurabh Singh Tomar- Ld.
Counsels for the applicant/ accused.

This is an application for seeking interim bail
moved on behalf of applicant /accused.

On request, Counsel for applicant is allowed to file
copies of relevant documents including medical treatment
record of parents of applicant on record by next date.

The present bail application is directed to be listed
before Court concerned on 29.04.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

27.04.2020

FIR No.339/18
PS:Nabi Karim
U/s:365/392/364A/120B/411/34 IPC
State Vs. Rajeev Jain @ Anurag

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
None for applicant/ accused despite repeated calls.

This is an application for seeking interim bail moved on behalf of applicant /accused.

Having gone through the averments made in the application and keeping in view the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., and Revised Advisory Protocol issued by Ld. District & Sessions Judge (HQ) from time to time, the present bail application does not fall under the category of urgent hearing.

The present bail application is directed to be listed before Court concerned on 12.05.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.81/16
PS:Gulabi Bagh
U/s: 392/397/34 IPC
State Vs. :Himanshu @Gullu

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh. Himanshu Saxena-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Heard on the application.

Issue notice of this application to the IO with direction to submit detailed report on next date.

The present bail application is directed to be listed before Court concerned on 30.04.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.491/15
PS:Subzi Mandi
U/s:307/120B/34 IPC
State Vs. Karan @ Raj Karan

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh. Jitender Sethi, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Report of Inspector Praveen Duggal of PS Subzi Mandi has been filed.

Submissions heard. Report perused.

Having considered the submissions made on behalf of both the sides, including the submissions made by Id. Addl. PP that no surgery is being conducted by any doctor in private hospital during lockdown period, it would be appropriate to call for the specific report from IO in this regard.

Issue notice to IO with direction to verify from concerned doctor, if not already verified, as to whether the mother of applicant/ accused is scheduled for her surgery in the concerned nursing home on 02.05.2020 or not, as also the kind of surgery and her present medical condition and to submit detailed report in this regard before the Court on next date.

Put up the present application for arguments on 29.04.2020.


(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.339/16
PS:Darya Ganj
U/s:395/397/120B/412/34 IPC & 25/54/59 Arms Act.
State Vs. Rahul Sharma

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
IO/SI Bajrang Bayla is present and has filed his reply.
Sh. Sanjay Madan-Ld. Counsel for the applicant/ accused (through VC).

This is an application for grant of interim bail moved on behalf of applicant /accused.

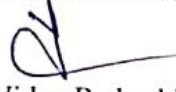
Submissions heard.

The reply of IO is found to be completely silent as regards the averments in the para no.5, 6 and 7 of the bail application.

IO / SHO is directed to file detailed reply with regard to averments made in para nos. 5 to 7 of the bail application before the Court on next date.

In the meantime, copy of this bail application be sent to concerned Jail Superintendent, as per rules, with direction to submit the report with regard to averments made in para nos. 8 and 9 thereof, before the Court on next date.

At request, put up on 30.04.2020 for arguments on the bail application through VC.


(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

Bail Application No.
FIR No.182/17
PS:Kamla Market
U/s:392/397/34 IPC
State Vs. Arsalan

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh. S.N. Shukla- LAC for the applicant/ accused.

Record shows that applicant/ accused was granted interim bail for a period of 45 days vide order dated 23.04.2020 but he could not be release as the bail application was moved in respect of offences punishable u/s 392/397/34 IPC, whereas u/s 395 IPC was also invoked against him in this case, as per report dated 23.04.2020 of concerned Dy. Superintendent, Central Jail No.4, Tihar Jail, Delhi.

Ld. LAC has informed that apart from aforesaid offences charge in respect of offences punishable 25/27 Arms Act has also been framed against the present applicant in this case.

In view of the above facts and circumstances, let explanation of concerned Jail Superintendent be called as to why the aforesaid relevant offence punishable u/s 395 IPC and 25/27 Arms Act were not mentioned in the bail application and on what basis, the case of present applicant was found as fit for meeting the criteria laid down by the High Powered Committee in relevant minute dated 28.03.2020, 07.04.2020 and 18.04.2020, for next date.

The present matter is directed to be listed before Court concerned on 29.04.2020 for consideration. Till then, the operation of order dated 23.04.2020, as already stayed vide order dated 24.04.2020, shall remain stayed.


(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi

FIR No.141/15
PS:Darya Ganj
U/s:302/201 IPC
State Vs. Pooja Gupta

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
IO/Inspector Raj Kumar is also present today.
Sh. Diwanshu Sehgal-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Heard. Perused.

Let copy of bail application be provided to IO through permissible mode as per rules, whereafter, IO is directed to file his report on next date. IO is bound down for next date of hearing.

In the meantime, let, report regarding present medical condition of applicant/ accused be called from Jail Authority for next date.

The present bail application is directed to be listed before Court concerned on 04.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.191/19
PS:Karol Bagh
U/s:302/34 IPC
State Vs. Dev Arjun

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh. Diwanshu Sehgal-Ld. Counsel for the applicant/ accused.

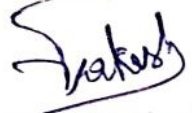
This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Heard on the application.

After addressing brief arguments, ld. Counsel for applicant/ accused seeks permission to withdraw the present bail application with liberty to file afresh, if so required. His statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn with liberty as prayed.

Copy of this order be given dasti to ld. Counsel for applicant/ accused.


(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.54/20
PS: Crime Branch
U/s:20 NDPS Act.
State Vs. Bali Khan

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh.Jai Subhash Thakur-Ld. Counsel for the applicant/ accused.

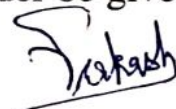
This is an application seeking restoration of interim bail application moved on behalf of applicant /accused, which was dismissed in default on 24.04.2020.

Heard on the application.

After addressing brief arguments, ld. Counsel for applicant/ accused seeks permission to withdraw the present application with liberty to file proper bail application afresh, if so required. His statement in this regard has been obtained on the first page of the present application.

Hence, the present application is dismissed as withdrawn with liberty as prayed.

Copy of this order be given dasti to ld. Counsel for applicant/ accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.140/19
PS:Darya Ganj
U/s:302/147/149/34 IPC
State Vs.Farhal

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
IO/inspector Raj Kumar is also present and has filed reply of the interim bail application.
Sh. Hemant Chaudhary-Ld. Counsel for the applicant/ accused.

This is an application for preponement of the next date of hearing moved on behalf of applicant /accused.

Heard on the application.

It is submitted that the applicant is seeking interim bail on the ground of severe ailment of his mother but due to inadvertence, his bail application which was previously listed on 22.04.2020, has been adjourned to 25.05.2020 and therefore, the next date of hearing in the bail application may be preponed.

Having considered the facts and circumstances of the case and the submissions made on behalf of applicant/ accused, prayer for preponement of next date is allowed and the next date fixed in the interim bail application is preponed to 28.04.2020, as requested by Ld. Counsel for applicant/accused. IO is bound down for said date.

The present application is disposed in terms of the above direction.

The ~~present~~ bail application is directed to be listed before Court concerned on 28.04.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.106/12
PS: Kamla Market
U/s:302/34 IPC
State Vs. Ashish Kumar Bahuguna

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh.Anand Kumar Dewidi and Sh. Saurabh Singh Tomar- Ld.
Counsels for the applicant/ accused.

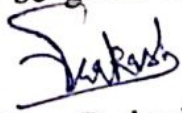
This is an application for seeking interim bail moved
on behalf of applicant /accused.

Heard on the application.

After addressing brief arguments, ld. Counsel for
applicant/ accused seeks permission to withdraw the present
bail application with liberty to file afresh, if so required.
Statement of Sh. Saurabh Singh Tomar in this regard has been
obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as
withdrawn with liberty as prayed.

Copy of this order be given dasti to ld. Counsel for
applicant/ accused.


(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.395/19
PS: Karol Bagh
U/s:406/34 IPC
State Vs. Rinku Sheikh

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Sanjeev Malik-Ld. Counsel for the applicant/ accused.

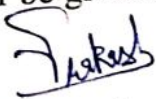
This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

Heard on the application.

During the course of submissions, counsel for applicant submits that charge sheet has already been filed in this case on 23.04.2020 before Ld. Duty MM. In view thereof, Id. Counsel for applicant/ accused seeks permission to withdraw the present bail application with liberty to file afresh, if so required. His statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn with liberty as prayed.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.


(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.50/20
PS:Chandni Mahal
U/s:307 IPC
State Vs. Mohd. Umair @ Umer

27.04.2020

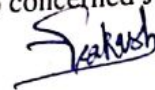
Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
IO/SI Ram Niwas is also present and has filed reply.
Sh.M.F. Khan-Ld. Counsel for the applicant/ accused.

Submissions heard. Record perused.

The present applicant is shown to have been granted interim bail for a period of 45 days from the date of his released, vide order dated 24.04.2020 passed by the Court. However, the applicant could not be release from jail as his name was mentioned as "Md. Sumair" in his custody warrant, as per report dated 24.04.2020 of concerned Jail Superintendent.

The report of IO/SHO was called for today to clarify the name of accused in this case. In his report filed by IO today, he has mentiuned that the name of accused is Mohd. Umair @ Umer S/o Sh. Abdul Nasir, as also mentioned in his arrest memo prepared by him at the time of his arrest.

On specific query of the court, IO has informed that there is only one accused arrested in this case till date. That being so, it is apparent that the name of accused was inadvertently mentioned as "Md. Sumair" in his custody warrant. Accordingly, it is hereby clarified that the correct name of accused is Mohd. Umair @ Umer S/o Sh. Abdul Nasir and concerned Jail Superintendent is directed to release the accused on terms and conditions, as mentioned in order dated 24.04.2020. The attested copy of this order along with copy of reply filed by IO today, be sent to concerned Jail Superintendent for necessary compliance.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

Bail Application No.
FIR No.329/17
PS:Subzi Mandi
U/s:392/394/397/120B/34 IPC
State Vs. Mirza Washim Beg

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh. S.N. Shukla- LAC for the applicant/accused.

Heard. Perused.

Issue notice to IO with direction to submit the report
before the Court on next date.

The present bail application is directed to be listed
before Court concerned on 28.04.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.605/17
PS:NDRS
U/s:302/34 IPC
State Vs. Sunil Bihari

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh. Gaurav-proxy counsel for Ld. Counsel Sh. Sunil Tiwari-
Advocate for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of
interim bail moved on behalf of applicant /accused.

On request, Counsel for applicant is allowed to file
copies of relevant documents on record by next date.

The present bail application is directed to be listed
before Court concerned on 01.05.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.84/19
PS:IP Estate
U/s:420/468/471/120B IPC
State Vs. Bhupender Singh Chauhan

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh. Pradeep Sharma-Ld. Counsel for the applicant/ accused.

As per report of Ahlmad on the Robkar issued for today for requisition the record of cross FIR, the Court of Sh. Rishab Kapoor would be in Session on 30.04.2020. Although, Ld. Counsel for applicant/ accused insist that the present bail application can be decided in the absence of record of the cross FIR but said submission is not found convincing, in view of the directions already issued vide order dated 21.04.2020 passed by Court. Hence, let relevant record in terms of previous order be called for next date i.e. 30.04.2020.

In the meantime, issue notice to IO of cross FIR bearing no.37/2012 of PS EOW with direction to appear along with police file of said cross FIR before this Court on next date.

The present bail application is directed to be listed before Court concerned on 30.04.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.678/15
PS:Subzi Mandi
U/s:302/306/120B/34 IPC
State Vs. Ajay Pal

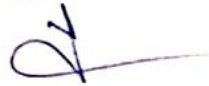
27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Ms. Vandana Singh-Ld. Counsel for the applicant/ accused.

Reply of IO filed today, wherein it is mentioned that due to lockdown, no date has been given by Doctor for Surgery/ operation of father of applicant. It is also mentioned that copy of medical document could not be verified from Hindu Rao Hospital.

On request, counsel for applicant is allowed to file copies of relevant medical record during the course of the day along with spare copy thereof, which be sent along with notice to concerned IO with direction to get the same verified and to submit the report before the Court on next date.

The present bail application is directed to be listed before Court concerned on 30.04.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.130/14
PS:Kamla Market
U/s:419/420/365/392/395/412/120B/34 IPC
State Vs. Raj Bahadur

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh. Rajan Bhatia-Ld. Counsel for the applicant/ accused.

Heard. Perused.

This is an application for seeking interim bail moved on behalf of applicant /accused.

Ld. Counsel for applicant/ accused has filed copies of medical documents concerning ailment of wife of applicant/ accused. He is directed to place spare copy thereof on record and same be sent along with notice to concerned IO/SHO with direction to get the same duly verified from the concerned Hospital Authority and to submit detailed report before the Court on next date.

The present bail application is directed to be listed before Court concerned on 29.04.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020

FIR No.348/18
PS:Nabi Karim
U/s:307/34 IPC
State Vs. Amit Naik

27.04.2020

Present: Sh. Balbir Singh-Ld. Addl.PP for the State.
Sh. Gaurav-Ld. Counsel for the applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

Reply of Inspector Tej Dutt Gaur of PS Nabi Karim filed today.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant is in custody since 28.11.2018 i.e. for about 1 ½ years and therefore, he may be released on interim bail for a period of 45 days or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as also on the Minutes dated 28.03.2020, 07.04.2020 and 18.04.2020 of High Powered Committee. It is further submitted that the applicant has already been granted regular bail in Case FIR No. 332/16 of PS Pahar Ganj and FIR No.337/18 of PS Nabi Karim.

The applicant/accused is shown to the charged with offences u/s 336/307/120B IPC and 25/27 Arms Act. and is shown to be in custody since 28.11.2018. The present case falls in the category of UTP's as per criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020 and 18.04.2020 of High Powered Committee.



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Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020 and 18.04.2020 of High Powered Committee, the applicant/ accused is granted interim bail for a period of 30 days from the date of his release subject to furnishing personal bond by him in the sum of Rs. 15,000/- to the satisfaction of concerned Jail Superintendent and subject to the conditions that before his release, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.



(Vidya Prakash)

Addl. Sessions Judge
Central District/THC/Delhi
27.04.2020